## CENTRAL ADMINISTRATIVE TRIBUNAL

### ALLAHABAD BENCH

# THIS THE 1st DAY OF March, 1996

Contempt Application No.101 of 1995

Ιn

Original Application No.1771 of 1994

HON.MR.JUSTICE B.C.SAKSENA, V.C. HON.MR.S.DAS GUPTA, Member (A)

Kamlesh Tripathi son of Sri Bhagwati Tripathi, resident of village and Post Belwa, District Varanasi

Petitioner

BY ADVOCATE SHRI SATYENDRA Versus

Vishnu Swaroop Saxena, CXhief Post Master General, U.P. Circle, Lucknow

Respondent

BY ADVOCATE SHRI N.B.SINGH

# O R D E R(oral)

#### JUSTICE B.C.SAKSENA, V.C.

Heard learned counsel for the parties. Against an order of transfer the applicant had filed O.A 1771/94. The said O.A was disposed of vide order dated 2.12.94 and with a direction to the respondents to dispose of the representation of the applicant with a reasoned and speaking order within a period of one month from the date of service of this order in the light of the recommendation made by the P.M.G Allahabad region.



2. A counter affidavit has been filed indicating that in compliance with the said direction and on the basis of the recommendation of the P.M.G, Allahabad region xwikking the Chief P.M.G. U.P. Circle, Lucknow has ordered the allotment of the applicant from Agra region to Allahabad region against the available vacancy. In view of the categorical averment made in the counter affidavit supported by documents the contempt petition calls for no further order. It is disposed of accordingly. Notices issued to the respondents are discharged.

MEMBER(A)

VICE CHAIRMAN

Dated; 1st March, 1996

Uv/